

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-1058(ND)/2018**

**In the matter of:**

M/s. Gagan Ferrotech Ltd.

....**Applicant**

Vs.

M/s. Manju J Homes India Ltd.

....**Respondent**

**Under Section: 9 of IBC, 2016.**

**Order delivered on 06.09.2018**

**CORAM**

**MS. INA MALHOTRA,  
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Soumya Dutta, Adv.

For the Respondent

:

**ORDER**

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 03.10.2018. Affidavit of service be filed.

**Sd/-**

**(MS. INA MALHOTRA)  
MEMBER (JUDICIAL)**

Mukesh

